

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No. 65/(MAH)/2017
CA No.



CORAM:

Present: SHRI M.K. SHRAWAT
MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 31.03.2017

NAME OF THE PARTIES: Sanjay Kumar Ruia
V/s.
M/s. Magna Opus Hospitality Pvt. Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
1.	Sanjay Kumar Ruia	Petitioner	
2	HARESH P. KHAN	A. R	

ORDER

C.P. No. 65/I&BP/NCLT/MB/MAH/2017

1. The Petitioner in person along with Learned Representative are present.
2. Placed on record Notice of Default stated to be served on 03.05.2017. (Refer Page 188 of the Petition).
3. The Petitioner is directed to place on record the communication thereafter, the service of the Notice dated 03.03.2017, if any.
4. Considering the nature of the claim of "Operational debt" stated to be professional charges due on the "Debtor Company", I deem it fit to direct the Petitioner to serve a Notice either by hand, Speed Post or by Registered AD to the Company or any Officer of the Company on or before 06.04.2017. The service of notice to be confirmed through an Affidavit. The next date of hearing is **11.04.2017**.

Dated: **31.03.2017**

Sd/-
M.K. Shrawat
Member (Judicial)